

**IN THE NATIONAL COMPANY LAW TRIBUNAL,  
NEW DELHI COURT III**

**Item No. 305**  
IB-619(ND)/2023

**IN THE MATTER OF:**

Small industries Development Bank of India

**.....APPLICANT/PETITIONER**

**Vs**

GRJ Distributors & Development Pvt. Ltd

**.....RESPONDENT**

**SECTION**

**U/s 7 of IBC, 2016**

**Order delivered on 30.01.2024**

**CORAM:**

**SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)**

**SHRI ATUL CHATURVEDI, HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant : Mr. Dhruv Gupta, Ms. Megha Tyagi, Advocates.

For the Respondent : Mr. Vivek Kohli, Senior Advocate, Mr. Monish,  
Adv. Bhavya Bhatia, Mr/Ms. Juvas Rawal, Mr./Ms. Parijat,  
Adv.

**ORDER**

We have heard the submissions made by the Learned Counsel appearing for the Applicant and Mr. Vivek Kohli, Learned Senior Counsel appearing for the Corporate Debtor.

Arguments concluded. The parties are at liberty to file written submissions along with case laws, if any, within one week.

Order **reserved**.

Sd/-  
**(ATUL CHATURVEDI)**  
**MEMBER (TECHNICAL)**

Sd/-  
**(BACHU VENKAT BALARAM DAS)**  
**MEMBER (JUDICIAL)**

Shammy  
30.01.2024